

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 101/TT/2013

Subject : Approval of transmission tariff for 400 kV D/C Baharampur-Bheramara T/L, LILO of 400 kV S/C Farakka-Jeerat T/L at Baharampur, 1 No. 80 MVAR Bus Reactor and associated line bays and Reactor Bay at Baharampur associated with Interconnection of Electrical Grids of India and Bangladesh (Indian portion).

Date of Hearing : 4.3.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Smt. Neerja Mathur, Member, Ex-officio

Petitioner : PGCIL

Respondent : Bangladesh Power Development Board, Dhaka

Parties present : Ms. Sangeeta Edwards, PGCIL
Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri P. Saraswat, PGCIL

Record of Proceedings

The representative of the petitioner submitted as under:-

- (a) The petition has been filed for approval of transmission tariff of 400 kV D/C Baharampur-Bheramara T/L, LILO of 400 kV S/C Farakka-Jeerat T/L at Baharampur, 1 No. 80 MVAR Bus Reactor and associated line bays and Reactor



Bay at Baharampur. This is part of Interconnection of Electrical Grids of India and Bangladesh. This is the first time an international line is built and the petition covers the entire scope of investment approval;

- (b) The petition was filed on 30.4.2013 with anticipated date of commercial operation as 1.5.2013. The assets were scheduled to be commissioned within 24 months from the date of investment approval, i.e. by 1.11.2012. However, the Asset was commissioned on 1.9.2013 after a delay of ten months. The reasons for time over-run were submitted vide affidavits dated 27.9.2013 and 24.2.2013;
- (c) The time over-run was mainly due to delay in acquisition of land at Baharampura sub-station, severe RoW issues, and court cases. The application for land acquisition for sub-station at Baharampur was submitted to the Government of West Bengal much ahead of date of investment approval, on 30.4.2010. The Gazette Notification under Section-IV of Act 1 of 1894 was given on 16.8.2010 and under Section VI of Act 1 of 1894 was given on 25.11.2010. After getting possession of a portion of land, the petitioner had to do some re-engineering because of change in layout. Apart from this initial delay by Land Acquisition authorities, there was uncertainty of getting land in some of the locations where compensation demanded by land owners was very high and at some places the locals did not allow construction activity. The police protection was also refused because of panchayat elections in West Bengal. The last chunk of land could be acquired only after the Court order on 17.6.2013. The delay was for reasons beyond the control of the petitioner and the same may be condoned;

2. The Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal



